S.No.15

IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
15-03-2023 AT **10:30 AM**

CA No.53/621A/2015 TCA(PB) No.14/621A/HDB/2017
u/s. 621A of Companies Act, 2013

IN THE MATTER OF:
Deccan Chronicle Holdings Limited **…Petitioner**

C O R A M:-
DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

O R D E R

CA 53/2015, heard the learned senior counsel Mr. Jithedar Singh and learned standing counsel for the Respondents Mr. B.Narayana Reddy, Ld. Senior Counsel Mr.C.V.Grandhi for Ex. Directors. Oral submissions concluded. At request, we grant 10 days' time to file a brief written note by both sides if not filed already. For orders 18-04-2023.

CA 60/2015 and CA 61/2015 at request for continuation posted to 12-04-2023.

Sd/- **Sd/-**
MEMBER (T) **MEMBER (J)**

Vamsi